



2026:AHC:50623

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 885 of 2026

Sabhajeet

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ram Jeet Mishra
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"(A) Issue a writ order or direction in the nature of mandamus directing the respondent no.2 to decide the Appeal No. 0885 of 2025, Computerized Appeal No. 202554143600000885, under Section 11 (1) of U.P. Consolidation and Holding Act, 1953 (Sabhajeet and others Vs Dukhran and others) within fix/stipulated period which pending before him till today for consideration."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served by keeping this matter pending. Therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as raised in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **ten months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

March 12, 2026
Sushma